IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 773 of 2019

…

Jai Prakash Gupta .... Petitioner

-V e r s u s-

1.The State of Jharkhand

2.Deputy Director of Mines, Safety and Inspector of Mines, Dhanbad

..... Opposite Parties

…

Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

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For the Petitioner : Mr. Indrajit Sinha, Advocate.
For the State : Mr. Satish Kumar Keshri, APP
For the Opposite Party No. 2 : Mr. Rajiv Sinha, A.S.G.I.

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04/09.07.2020

1. Learned counsel for the petitioner is present.

2. The counter affidavit in terms of the order dated 26.09.2019 has not been filed by the learned A.C. to A.S.G.I. on behalf of the Opposite Party No. 2.

3. With a view to give an opportunity to the Opposite Party No. 2, office to list this case on 03.08.2020.

4. Office to mention the name of Mr. Rajiv Sinha, learned A.S.G.I. as the learned counsel for the Opposite Party No. 2.

(AMITAV K. GUPTA, J.)

APK